

PUC

This is an application made under section 19 of the A.O. Act 1985. It is in prescribed form and paper book form. The defects as pointed out have not been removed.

Submitted before Hon'ble Committee 13.5.05 for consideration for terms of Rule 17 (d) of the C.A.S. Rules of Practice 1933 as per direction of the Registrar.

Shy
12/5/05

Dr. Registrar
14/5/05

Sl. No-16
OA. 608/05
13.9.05

Defects are
not removed
by the counsel
of applicant

CPA
21/10/05

Sh. J. K. Karn, proxy counsel for the
applicant prays for and is allowed one
week time to remove the defects. He is
directed to remove the defects within
a week failing which the OA. will be
deemed to be dismissed. However, after
removal of defects the case may
be listed for admission now on
24.10.05.

(S. Srinivas Kumar) M (J)

(M. Srinivas Kumar) M (J)

The following
defects are
still stand

a) Petition is
not by limitation

b) Indorse-
should be
signed by
applicant

c) Affidavit
(typed)
No 2 should
attached.

d) Less stamp
of OA on Vakalatnama
Rs: 15/-

and not
complete.
submitted

CPA
21/10/05

As defects are still there.

The OA will be treated
deemed to be dismissed.

No need for placing it before
Hon'ble Bench on 24/10/05.

CPA
21/10/05